

D
ITEM NO.13

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
I.A.Nos. 5-6 In
CIVIL APPEAL NO(s). 3130-3131 OF 2008

AGRICULTURAL PRODUCE MARKET COMMITTEE

Appellant (s)

VERSUS

JAYANT VEGOILS & CHEMICALS PVT LTD & ANR

Respondent(s)

(With appln(s) for amendment of cause title and office report)

Date: 11/05/2012 These Applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(IN CHAMBERS)

For Appellant(s) Mr. B.K.Satiya,Adv.

For Respondent(s) Mr. Amit Wadhwa,Adv.
For Mr. Robin Majumdar,Adv.

Mr.S.Mahendran,Adv.

Ms. Hemantika Wahi ,Adv

UPON hearing counsel the Court made the following
O R D E R

Applications for amendment of cause title are allowed.

Amended cause title be filed within two weeks.

(KUSUM SYAL)
SR.P.A

(INDU SATIJA)
COURT MASTER